

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

S.No	Application No.	Appeal No.	Appellant(s)	Respondent(s)
1.	E/WD/30410/2018	E/31055/2016	CC & CE, Hyderabad - IV	Lokesh Machines Ltd
2.	E/WD/30412/2018	E/27985/2013	CCCE & ST, Hyderabad - I	Hetero Drugs Ltd
3.	E/WD/30413/2018	E/1029/2011	CC & CE, Hyderabad - IV	Goyal MG Gases Pvt Ltd
4.	E/WD/30414/2018	E/888/2011	CC & CE, Hyderabad - IV	Shriram Fuel Injection Industries Ltd
5.	ST/WD/30416/2018	ST/26305/2013	CCCE & ST, Hyderabad - I	Reliance Cellulose Products Ltd
6.	C/WD/30441/2018	C/1778/2012	CC, Vijayawada	Asia Pacific Commodities Ltd
7.	C/WD/30443/2018	C/3454/2012	CC, Vijayawada	Atlantic Shipping Pvt Ltd
8.	C/WD/30444/2018	C/1012/2010	CCE & CC, Visakhapatnam-I	VST Mining Projects Pvt Ltd
9.	C/WD/30445/2018	C/3455/2012	CC, Vijayawada	Atlantic Shipping Pvt Ltd

Appearance :

Shri B. Guna Ranjan, Superintendent/AR for the Appellant.

None for the Respondent. (S.Nos.1-5 & 8),

Shri Prashant, Advocate for the Respondent (S.No.6),

Shri V. Srinivasa Rao, Representative for the Respondent (S.No.7 & 9).

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 30.07.2018

Date of Decision: 30.07.2018

FINAL ORDER No. A/30811-30819/2018

[Order per: M.V.Ravindran.]

1. All these applications are filed by the revenue for withdrawal of the appeals.

2. Since all the applications are seeking the withdrawal of the appeals based upon their new litigation policy, they are being disposed of by a common order.

3. We find that the applications are made by the office of the Commissioner of Central Taxes, Hyderabad for withdrawal of appeals as per new litigation policy. We allow the applications.

4. The appeals stands dismissed as withdrawn.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**

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